



**Government of Jammu and Kashmir,  
Department of Disaster Management  
Relief, Rehabilitation & Reconstruction  
Civil Secretariat, Srinagar**

**Notification**

Srinagar, the 10th October, 2017.

SRO. 425.- In exercise of the powers conferred by proviso to Section 124 of the constitution of Jammu and Kashmir, the Government hereby make the following amendments in the Jammu and Kashmir Kashmiri Migrants (Special Drive) Recruitment Rules, 2009; namely:-

(1) In sub-rule (1) of rule 1, after the word "Migrants", the sign and words "or Kashmiri Pandits" shall be inserted.

(2) In rule 2, the following amendments shall be made; namely:-

- (i) after clause (c) the following clause shall be added":-  
"(ca) "Kashmiri Pandit" for the purpose of these rules means a person who belongs to the Kashmiri Pandit family and has not migrated from Kashmir Valley after 1<sup>st</sup> of November, 1989 and is presently residing in the Kashmir Valley".
- (ii) in clause (e), after the words "to the valley" the words "and rehabilitation of the Kashmiri Pandits who have stayed back in the Valley" shall be added.
- (iii) in clause (f) after the word "Migrants" the sign and words "or Kashmiri Pandits" shall be inserted.

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(3) In rule 5, the following amendments shall be made; namely:-

- (i) in sub rule (1), after the word "migrant", the words "or Kashmiri Pandit" shall be added.
- (ii) after sub rule (3) the following sub-rule shall be added; namely:-

"(4) The Deputy Commissioner concerned shall be the designated authority for authentication of the status of the applicant and shall issue the bonafide certificate to the candidate to the effect that he/she belongs to a Kashmiri Pandit family, has not migrated from the Valley and is presently residing in the concerned District."

(4) In rule 6, the following amendments shall be made; namely:-

- i. for the words "Revenue Department" wherever occurring, the words "Department of Disaster Management, Relief, Rehabilitation and Reconstruction" shall be substituted.
- ii. for sub-rule (8), the following sub-rule shall be substituted; namely:-

"(8) for class-IV posts and such other non-gazetted posts as may be specified by the Government from time to time, a Committee shall be constituted by the Department of Disaster Management, Relief, Rehabilitation and Reconstruction. for making selection/appointments".
- iii. After sub-rue (8), the following sub-rule shall be added, namely:-

"(9) For posts where the rules governing such services/posts provide for different selection authorities other than Jammu and Kashmir Services Selection Board, the



